

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (C) No.1132 of 2019

Bela DeviPetitioner
Versus
The State of Jharkhand & Ors. ... Opp. Parties

Coram: HON'BLE MR JUSTICE RAJESH KUMAR

For the Petitioner : Mr. A.K. Choudhary, Advocate
For the State : Mr. Manoj Kumar, A.C. to G.P.-V
For the DMC : Mr. V.S. Jha, Advocate

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

11/06.09.2021: In compliance of the order dated 03.09.2021, all the officers are present through video conferencing and have stated that the appointment letter is ready.

Let this matter be listed in the National Lok Adalat scheduled to be held on 11.09.2021 so that the appointment letter may be given to the petitioner.

Personal appearance of the concerned Officers are dispensed with.

(Rajesh Kumar, J.)